

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 111  
IA No. 20/JPR/2019  
IA No. 21/JPR/2019  
IA No. 356/JPR/2022  
IA No. 202/JPR/2023  
CP No. (IB)- 570(PB)2017  
Under Section 10 of IBC, 2016

**In the matter of:**

**Seatel Electronics (India) Pvt. Ltd.**

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Liquidator	:	Amol Vyas, Adv.
For the Respondent	:	Rajendra K. Salecha, Adv. Ruvit Kumar, RoC Tanisha Khubchandani, Adv.

**ORDER**

**IA No. 20/JPR/2019, IA No. 21/JPR/2019**

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Liquidator. Mr. Rajendra K. Salecha, Adv. appearing on behalf of the Respondent. Pleadings are complete in these IAs. List these IAs on 03.07.2024.

**IA No. 356/JPR/2022**

This is an application under Section 54(1) of Insolvency and Bankruptcy Code, 2016 R/W Regulation 45(3) of the IBBI (Liquidation process) regulations, 2016 for dissolution of the Corporate Debtor. In view of the pending investigation, list the IA on 03.07.2024.

Sdr

Sdr

**CP No. (IB)- 570(PB)2017**

List the matter along with all pending IAs on 03.07.2024.

Sdr

(Rajeev Mehrotra)  
Technical Member

April 24, 2024

Sdr

(Deep Chandra Joshi)  
Judicial Member